

E-filing NOTIFICATION

It is notified that the e-filing facility has been extended to all types of cases at the Principal Seat at Madras and Madurai Bench of Madras High Court with effect from 02.08.2021 as per the direction of the Hon'ble Computer Committee, High Court, Madras and Roc.No. 30036A/2020/e-court dated 06.09.2021 of the Hon'ble High Court, Madras.

It is also notified that the e-filing facility to all types of cases has been enabled for the District Courts in co-ordination with NIC and e-Stamp facility has also been enabled for procurement of Court Fee through M/s. Stock Holding Corporation of India Limited (M/s.SHCIL).

Hence, the facility of E-filing cases (All types of cases) in Principal District Court including all the Courts in Ramanathapuram District on e-filing portal (<https://efiling.ecourts.gov.in>) will commence on 01.10.2021.

Before e-filing, the Advocates or party in-person shall be required to create an user account on the e-filing portal (<https://efiling.ecourts.gov.in>) and account creation process shall be verified by one time password (OTP) which will be sent to the mobile number and email address of the concerned Advocates/ Party in-person.

The detailed e-filing process and User manual prepared by the Hon'ble E-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing is available in the website of Madras High Court (<http://www.hcmadras.tn.nic.in>).

Advocates/ Party in-person can avail the helpline facility (Helpline No. 99401 05488, 91595 90510) for assistance between 10.30 am to 3.00 pm on all working days.

Advocates/ Party in-person should follow the Madras High Court e-filing rules 2020 which was notified in the official gazette and the same is available in the website of Madras High Court (<http://www.hcmadras.tn.nic.in>).

Advocates/ Party in-person are informed that as per rule 8.2 of the Madras High Court e-filing Rules 2020, in all cases, unless exempted, the originals of the documents relied as evidence that are scanned and digitally signed by the Advocate or the litigant in person, as the case may be, presented at the time of e-filing should be filed in the Registry at the earliest point of time, preferably before the commencement of trial or hearing.

For the purpose of remitting Court Fee, the Advocates/ Party in-person are instructed to avail the e-Stamping facility through the URLs: <https://pay/ecourts.gov.in/epay/> and <http://www.shcilestamp.com> for online payment.

Principal District Judge,
Ramanathapuram.

To

- 1) All the Judicial Officers in Ramanathapuram District
- 2) The President, Bar Association, Ramanathapuram, Paramakudi,
Mudukulathur, Kamuthi, Thiruvadana, Kadaladi and Rameswaram.
- 3) The Public Prosecutor, Ramanathapuram.